

individual Members? Ultimately some decision has to be given even after it has been discussed. Now, for the present the decision has been given. It has to be accepted for the present. And if there is anything that the hon. Member wants to discuss, he can come into my chamber and discuss with me. We will see whether there is any reason to reopen it or to consider it.

**Shri Braj Raj Singh (Ferozabad):** We only wanted to submit certain things about violation of the principles of the Constitution.

**Mr. Deputy-Speaker:** He has many remedies in that regard.

**Shri Braj Raj Singh:** That remedy has been taken.

**Mr. Deputy-Speaker:** This is what I have said, that this is not the remedy, and that motion I have disallowed. Now he has to seek other remedies.

श्री यादव : उपाध्यक्ष महोदय, यदि यह सम्भव हो कि आप ही इस प्रश्न को रि-प्रोपन कर सकें.....

**Mr. Deputy-Speaker:** When he comes to me in the chamber I will tell him whether it can be done or not.

**The Deputy Minister of Planning (Shri S. N. Mishra):** Sir, on behalf of Shri Satya Narayan Sinha I beg to lay.....

श्री बजरंग सिंह : मैं श्रीमान् के इस निर्णय के खिलाफ वाक घाउट करता हूँ।

श्री अवास्था (बिल्हीर) : आपने जो आदेश दिया है, मैं भी उसके विरोध में वाक घाउट करता हूँ।

15-35 hrs.

(At this stage Shri Yadav, Shri Braj Raj Singh and Shri Awastha left the House).

**Mr. Deputy-Speaker:** Those hon. Members who want to stage a walk-out may do so without creating a disturbance.

## PAPERS LAID ON THE TABLE

### STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

**The Deputy Minister of Planning (Shri S. N. Mishra):** Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each.

(1) Supplementary Statement No. IV Second Session, 1957. [See Appendix III, Annexure No 14].

(2) Supplementary Statement No. V First Session. [See Appendix III, Annexure No. 15].

### REPORT OF REHABILITATION FINANCE ADMINISTRATION

**The Deputy Minister of Finance (Shri B. R. Bhagat):** Sir, I beg to lay on the Table, under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948, a copy of the Report of the Rehabilitation Finance Administration for the half year ended the 30th June, 1957. [See No. LT-404/57].

### BUSINESS ADVISORY COMMITTEE THIRTEENTH REPORT

**Pandit Thakur Das Bhargava (Hisar):** I beg to present the Thirteenth Report of the Business Advisory Committee.

### STATEMENT BY THE PRIME MINISTER

#### REPORTED REFUSAL OF IRAQ GOVERNMENT TO PERMIT USE OF HAMBANIYA AIRPORT BY I.A.F. AIRCRAFT

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Sir, I should like to make a brief statement to clear up any possible misunderstanding that might have been created by newspaper reports. Reports have appeared in the Press that Iraq Government have refused

[Shri Jawaharlal Nehru]

permission to I.A.F. aircraft to use Habbaniya Airport and thus created an impression that Iraq have discriminated against India.

The fact is that in connection with the ferrying of certain military aircraft from U.K. to India, a request had been made to the Iraqi authorities for permission to land at Habbaniya since our aircraft could get certain additional servicing facilities there, if necessary. The Government of India were informed that Iraq did not allow any country to use Habbaniya airfield and regretted her inability to make an exception in respect of India. The Iraq Government have, however, agreed to the use of Baghdad civil airport for the landing of our aircraft. In the past also some of our aircraft have used that airport. We have also since been informed by our Ambassador in Baghdad that the Iraq Government have offered special assistance at Bagdad civil airport. In view of this, there will be no delay or difficulty in the transit of our aircraft from the United Kingdom through Iraq.

#### ATTEMPT ON THE LIFE OF PRESIDENT SOEKARNO OF INDONESIA

Shri Jawaharlal Nehru: Sir, there is one other matter which, with your permission I may mention to the House. This was the tragedy that occurred at Djakarta the day before yesterday. The tragedy was bad enough in the sense that it was an attempt to assassinate President Soekarno of Indonesia; but it took place at a Children's gathering. It was a miracle that the President escaped. But a large number of children did not escape. In fact, the first hand-grenade that was thrown actually killed a policeman standing near the President saluting him, and three other hand-grenades were thrown. The President fortunately escaped. But I think five children were killed among whom was an Indian boy eleven years old, and 49 children were seriously injured and ninety hurt. I think, Sir, this House will wish to express its deep sorrow at this tragedy and our gratitude that President Soekarno escaped.

Mr. Deputy-Speaker: I agree with the hon. the Prime Minister that we should express our deep sorrow at the tragedy that has happened; a large number of children have died. We do also express our gratitude and joy that President Soekarno has been saved.

#### MOTIONS RE: ELECTION TO COM- MITTEES

##### COUNCIL OF INDIAN INSTITUTE OF SCIENCE, BANGALORE

The Deputy Minister of Education and Scientific Research (Shri M. M. Des): Sir, on behalf of Maulana Abul Kalam Azad, I beg to move the following:

"That the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves, to serve as a member of the Council of the Indian Institute of Science, Bangalore, for the triennium 1958-60 (both years inclusive) in pursuance of the provisions of clause 14 (u) of the Scheme for the Administration and Management of the properties and funds of the said Institute and under Regulation 2.1 of the Regulations of the Institute."

Mr. Deputy-Speaker: I shall put this motion to the House.

The question is:

"That the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves, to serve as a member of the Council of the Indian Institute of Science, Bangalore, for the triennium 1958-60 (both years inclusive) in pursuance of the provisions of clause 14 (ii) of the Scheme for the Administration and Management of the properties and funds of the said Institute and under Regulation 2.1 of the Regulations of the Institute."

The motion was adopted.